

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

RA-224/99  
MA-2465/99  
OA-460/92

VA  
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New Delhi this the 11th day of August, 2000.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)  
Hon'ble Dr. A.Vedavalli, Member(J)

Mrs. Lalita Kumar,  
W/o Mr.Ashok Kumar,  
R/o 50-A, Radhey Shyam Park,  
Parwana Road,  
Delhi-51. .... Review Applicant

(through Sh. B.B. Raval, Advocate)

Versus

1. Lt. Governor of Delhi,  
Raj Niwas,  
Delhi.

2. Director,  
Technici Education,  
Rouse Avenue,  
New Delhi.

3. Principal,  
Women's Polytechnic,  
Maharani Bagh,  
New Delhi.

.... Respondents

(through Sh. Harvir Singh, Advocate)

ORDER(ORAL)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Heard both sides on RA-224/99, seeking review  
of the Tribunal's order dated 21.4.99 in OA-460/92 and  
OA-832/92.

2. It is well settled that an order of this  
Tribunal can be reviewed only on limited grounds as  
provided under Section 22 (3)(f) of the Administrative  
Tribunals Act, 1985 read with Order 47 Rule 1 CPC.

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3. In the guise of RA, applicant has actually sought to file an appeal against the impugned order dated 21.04.99 which is not permissible under law.

4. The RA is accordingly rejected.

A. Vedavalli

(Dr. A. Vedavalli)  
Member(J)

S. R. Adige  
(S.R. Adige)  
Vice-Chairman(A)

/vv/